

DIVISION BENCH
COURT - II

P-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/58(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31ST JANUARY, 2024, 10:30 A.M

IN THE MATTER OF	M/S. IVORY CONSULTANTS PVT. LTD. VS M/S. WONDERMAX VINIMAY PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Anuj Singh, Adv.] For the Financial Creditor
Mr. Aman Agarwal, Adv.]
Ms. Rupal Singh, Adv.]
Mr. Ashok Kumar Singh, Adv.]

Mr. Shaunak Mitra, Adv.] For the Corporate Debtor
Mr. Sidhartha Sharma, Adv.]
Mr. Rishav Dutt, Adv.]
Mr. Debnath Das, Adv.]

Mr. Shaunak Mukhopadhyay, Adv.] For Ashika Stock Broking
Ms. Shreya Choudhury, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. Learned Counsel appearing on behalf of the Financial Creditor Mr. Anuj Singh submits that both the parties are agreed to settle this matter and upon instructions learned Counsel for the Financial Creditor seeks to withdraw C.P. (IB)/58(KB)2020. His statement is taken on record.
3. In view of such, C.P. (IB)/58(KB)2020 is dismissed as withdrawn.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**